

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:1195  
ANSWERED ON:04.03.2010  
HANDLOOM INDUSTRY IN MAHARASHTRA  
Gawali Patil Smt. Bhavana Pundlikrao

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether the Union Government has taken any proper steps for the development of handloom industry in Maharashtra;
- (b) if so, the details of the central assistance given to the weavers during the last three years, district-wise;
- (c) whether the State Government is fully utilizing the said funds;
- (d) if not, the extent to which the said funds have been utilized;
- (e) whether any incidence regarding misuse of the said fund by the State Government has come to notice;
- (f) if so, the details thereof;
- (g) whether the Union Government has taken any action to check the misuse of the said funds given to the States; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

(a): The Government of India, during the XI Plan, has been implementing Integrated Handlooms Development Scheme, Marketing and Export Promotion Scheme, Handloom Weavers Comprehensive Welfare Scheme, Mill Gate Price Scheme, Diversified Handloom Development Scheme for the development of the handloom sector and welfare of the weavers of all over the country including the State of Maharashtra.

(b): Government of India is not maintaining data of district-wise release. However, Rs.3.25 crore, Rs.1.32 crore and Rs.2.05 crore has been released during 2006-07, 2007-08 and 2008-09 respectively for the benefit of the weavers of the Government of Maharashtra.

(c) & (d): Yes Madam. Duration of the project (s) sanctioned is one to three years and funds are released in instalments. Subsequent release of funds is considered only on submission of utilization of funds released earlier.

(e) & (f): No reports of misutilization of funds by the State Governments including Government of Maharashtra, has been received.

(g) & (h): Most of the schemes are implemented through State Governments. Implementation, monitoring, evaluation etc. of these schemes in the States is done through the State Level Project Committee (SLPC) which consists of experts from the handloom sector. The Committee is responsible for scrutinizing the project proposals, monitoring, evaluation etc. and recommends the project proposals. In addition, the Government of India at its level ensures that the activities taken up under the above schemes are in consonance with the stated objectives of the scheme and are implemented for the overall interest of the growth and development of the handloom sector by obtaining periodical reports from the State Governments.